

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(CAA)-146(PB)/2017

IN THE MATTER OF:

Richemont India Pvt. Ltd.
And
RLG Retail Pvt. Ltd.

.... Applicant/petitioner
.... Respondent

Order under Section 230-232 of the Companies Act, 2016

Order delivered on 26.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner : Mr. Saurabh Kalia, Mr. P. Aggarwal,
Advocates
For the Respondent :

ORDER

Order reserved.

- Sd -

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

- Sd -

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

26.07.2017
V. Sethi